SHRI S. N. MISHRA: I have not got that figure just now, but many States have passed such legislations and some States still remain to pass them. About the latter we have said that they should pass the legislations as soon as possible.

Oral Answers

SHRI T. BODRA: The hon. Minister has been referring to the State of Bihar three times. May I know if in the State of Bihar also only barren hills and hillocks have been donated for the Bhoodan movement?

(No reply.)

SHRI V. PRASAD RAO: What	has
happened to the tenants that	are
already there on the lands that	are
given?	

MR. CHAIRMAN: If it is uncultiva-ble, how can there be tenants?

SHRI ABHIMANYU RATH: Sir, I am myself coming from Koraput district. When the lands were donated a promise was given that all the lands would be brought under a cooperative scheme. It was said that facilities would be given through cooperative societies. So they have donated lands. But no help is given.

MR. CHAIRMAN: All intricacies. Some people were called upon to donate land under certain promises. Achievements do not measure up to promises. That is what he said.

SHRI ABHIMANYU RATH: Sir, what about a reply to my question?

MR. CHAIRMAN: No reply to this question.

TAPTI RIVER SCHEMES

*487. SHRI DAHYABHAI V. PATEL: Will the Minister of PLANNING be pleased to state whether the Tapti River Schemes and the Kakrapara Project were approved by the Planning Commission and if so, when? 2786

THE DEPUTY MINISTER OF PLANNING (SHRI S. N. MISHRA) : The Kakrapara weir project which was started before the First Plan, was-included in the First Five Year Plan and has been under execution. The Ukai Reservoir Project on the Tapti River had been included in the Second Five Year Plan, subject to technical examination which is under way.

SHRI DAHYABHAI V. PATEL: Is the Minister aware that when the Kakrapara weir was opened the Minister of Planning made a promise that so many lakh acres would be irrigated? Have they been irrigated so far?

MR. CHAIRMAN: Did he make a promise and has it been carried out? That is what he wants to know.

SHRI S. N. MISHRA: I cannot say about that promise. I will have to enquire about that.

SHRI DAHYABHAI V. PATEL: Is the hon. Minister aware that before this scheme was taken in hand the people of Surat district exclusive of the commercial firms having their offices in Bombay like the Tatas, Insurance Companies, etc., were asked to contribute a certain amount of provincial loan for this project? Has this been the practice in any other case?

SHRI S. N. MISHRA: I take this, information from the hon. Member. I do not know whether it was so.

MR. CHAIRMAN: He will enquire.

SHRI DAHYABHAI V. PATEL: Is. the hon. Minister aware that the work on this scheme was undertaken without proper levelling and proper survey being made?

SHRI S. N. MISHRA: I will have to enquire.

SHRI V. K. DHAGE: Is there anjr land that is under cultivation after the scheme has come into force?

(No reply.)

DR. R. B. GOUR: What has happened to the fertile brain of the Deputy Planning Minister?

oral Answers

MR. CHAIRMAN: Order, order.

PROPOSAL TO REGULATE THE SALE OF CARS IN THE COUNTRY

*488. SHRI MAHESWAR NAIK: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether it is a fact that Government propose to regulate the sale of cars in the country;

(b) if so, when it is likely to be given effect to; and

(c) what are the considerations which call for such a measure being taken?

THE DEPUTY MINISTER OF COM-MERCE AND INDUSTRY (SHRI SATISH CHANDRA): (a) to (c). A statement is laid on the Table of the House.

STATEMENT

There has been a general shortage of cars owing to the restricted imports of components required for their manufacture since January 1957; this has been due to the current foreign exchange difficulties. In order, therefore, to ensure that there is equitable distribution of the available supplies, Government issued instructions in June, 1958 to the manufacturers that their dealers | sub-dealers should maintain an 'Order Register' in which all orders would be entered and fulfilled strictly serially. Government are watching the position and will consider further action to meet the situation, if necessary.

SHRI MAHESWAR NAIK: May I know what are the existing demands of cars on the various producing units?

SHRI SATISH CHANDRA: The production has gone down gradually, and due to foreign exchange shortage allo-

cations have been reduced this year. Government therefore, has recently asked the manufacturers of cars to instruct their dealers to maintain a register of demands. When the returns come in, we shall be able to say what the exact demand is.

to Questions

SHRI MAHESWAR NAIK: Am I to understand that the register that the Government has asked the producers to maintain is subject to the supervision and examination of the Ministry?

SHRI SATISH CHANDRA: They have to send returns and I think the first returns will come sometime this month. The decision was taken towards the end of June and we wrote accordingly to all the manufacturers. There was a conference early in July and now they are asking their dealers to maintain a register. The process has started and the returns will come during this month.

. SHRI MAHESWAR NAIK: Is it also a fact that Icertain cars have been exported to the exclusion of the demands of the country?

SHRI SATISH CHANDRA: No cars have been exported. I do not think so.

SHRI AMOLAKH CHAND: May I know what is the production at present and what is the demand and how are the demands to be met by keeping a register with the dealers?

SHRI SATISH CHANDRA: The number of cars produced from January to July, 1958 was 4,170 as against 12,433 during the whole of 1957. The register is being kept not with a view to meeting all the demands, but to keep a check on high prices being charged from the customers.

SHRI V. PRASAD RAO: May I know whether any percentage is given to the dealer to sell on his own?

SHRI SATISH CHANDRA: Sir, some small percentage, perhaps 5 per cent., has been reserved for the dealer in.

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